

The Gazette of India



PUBLISHED BY AUTHORITY

No. 3]

NEW DELHI, SATURDAY, JANUARY 15, 1955

NOTICE

The undermentioned *Gazette of India Extraordinary* was published upto the 8th January 1955:—

| Issue No. | No. and date | Issued by | Subject |
|-----------|---|--|---|
| 1 | No. Admn. 45(420)/54, dated the 3rd January 1955. | Ministry of Natural Resources and Scientific Research. | Announcement of the death of Dr. Shanti Swarup Bhatnagar, D.Sc., F.R.S., F.N.I., Secretary to the Government of India, Ministry of Natural Resources and Scientific Research. |

Copies of the *Gazette Extraordinary* mentioned above will be supplied on Indent to the Manager of Publications Civil Lines, Delhi. Indents should be submitted so as to reach the Manager within ten days of the date of issue of this *Gazette*.

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PART I—Section 1

Notifications relating to Non-Statutory Rules, Regulations and Orders and Resolutions issued by the Ministries of the Government of India (other than the Ministry of Defence) and by the Supreme Court

OFFICE OF THE SECRETARY TO THE PRESIDENT

New Delhi, the 8th January 1955

No. 1-Pres./55.—The President is pleased to make the following revised regulations for the award of the decoration BHARAT RATNA in supersession of those published in Notification No. 1-Pres./54, dated the 2nd January, 1954:—

1. The decoration shall be conferred by the President by a Sanad under his hand and seal.

2. The decoration shall be in the form of a Peepul leaf, two and five-sixteenth inches in length, one and seven-eighth inches at its greatest breadth and one-eighth of an inch in thickness. It shall be of toned bronze. On its obverse shall be embossed a replica of the Sun five-eighths of an inch in diameter with rays spreading out from five-sixteenths of an inch to half an inch from the centre of the Sun, below which shall be embossed the words BHARAT RATNA in Hindi. On the reverse shall be embossed the State Emblem and motto in Hindi. The Emblem (but not

the motto), the Sun and the rim shall be of platinum. The inscriptions shall be of silver gilt.

3. A sealed pattern of the decoration (manufactured according to the specifications described above and the drawing in the annexure to these regulations) shall be deposited and kept.

4. The decoration shall be worn round the neck by a white riband two inches in width.

5. The decoration shall be awarded for exceptional service towards the advancement of Art, Literature and Science, and in recognition of public service of the highest order.

6. Any person without distinction of race, occupation, position or sex shall be eligible for the award.

7. The decoration may be awarded posthumously.

8. The names of the persons upon whom the decoration is conferred shall be published in the

Gazette of India and a register of all such recipients shall be maintained under the direction of the President.

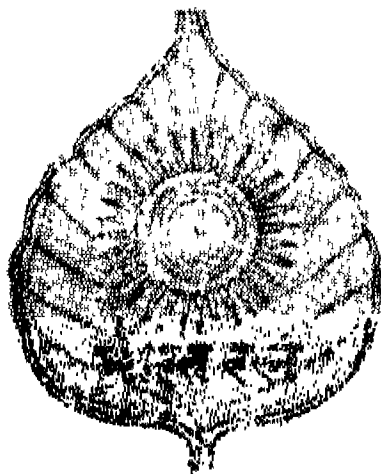
9. The President may cancel and annul the award of the decoration to any person and thereupon his name shall be erased from the Register and he shall be required to surrender the decoration and the Sanad. But it shall be competent for the President to restore the decoration and Sanad and to withdraw the orders of cancellation and annulment. The notice of cancellation or restoration in every case shall be published in the *Gazette of India*.

10. All persons upon whom the decoration BHARAT RATNA was conferred under the Regulations issued with Notification No. 1-Pres./54, dated the 2nd January, 1954, shall, for all purposes of these Regulations be deemed to be persons on whom the decoration BHARAT RATNA has been conferred by the President.

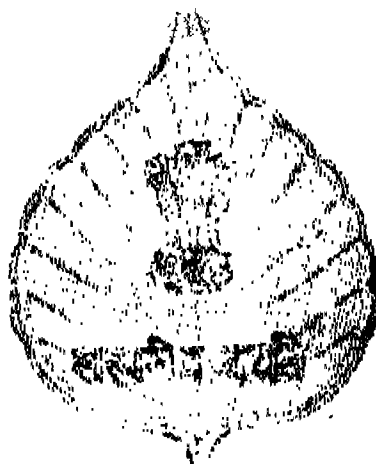
ANNEXURE

BHARAT RATNA

Obverse



Reverse



No. 2-Pres./55.—The President is pleased to make the following revised regulations for the award of the decoration PADMA VIBHUSHAN in supersession of those published in Notification No. 2-Pres./54, dated the 2nd January, 1954:—

1. The decoration shall be conferred by the President by a Sanad under his hand and seal.

2. The decoration shall be mainly circular in design with a geometrical pattern superimposed on the circle (as in the representative drawing in the annexure). The diameter of the circular portion of the decoration shall be one and three-fourth inches and the thickness of the decoration shall be one-eighth of an inch. The geometrical pattern shall be composed of the outer lines of a square of one and three-sixteenths inches side, centrally placed on each side of which shall be a rectangle projecting beyond the rim thereby breaking the circumference of the circular design of the decoration. A knob shall be embossed within each of the outer angles of the geometrical pattern. There shall be a raised circular space of diameter one and one-sixteenth inches forming the centre-piece of the decoration. On the obverse a lotus flower shall be embossed in this circular space. The name of the decoration shall be embossed in Hindi, with the word PADMA placed above and the word VIBHUSHAN placed below the lotus flower. On the reverse shall be embossed the State Emblem and motto in Hindi below it. The decoration shall be of toned bronze. The rim, the edges and all embossing on either side of the decoration shall be of white gold, except the name of the decoration which shall be of silver gilt.

3. A sealed pattern of the decoration (manufactured according to the specifications described above and the drawing in the annexure to these regulations) shall be deposited and kept.

4. The decoration shall be worn by men on the left breast, suspended from a plain lotus pink riband one and a quarter inches in width; and by women on the left shoulder, suspended from a riband of the same colour and width fashioned into a bow.

5. The decoration shall be awarded for exceptional and distinguished service in any field including service rendered by Government servants.

6. Any person without distinction of race, occupation, position or sex shall be eligible for the award.

7. The decoration may be awarded posthumously.

8. The names of the persons upon whom the decoration is conferred shall be published in the *Gazette of India* and a register of all such recipients shall be maintained under the direction of the President.

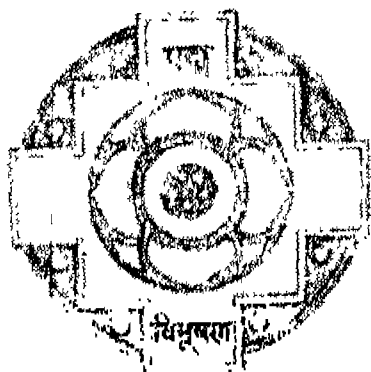
9. The President may cancel and annul the award of the decoration to any person and thereupon his name shall be erased from the Register and he shall be required to surrender the decoration and the Sanad. But it shall be competent for the President to restore the decoration and Sanad and to withdraw the orders of cancellation and annulment. The notice of cancellation or restoration in every case shall be published in the *Gazette of India*.

10. All persons upon whom the decoration of PADMA VIBHUSHAN (PAHELA VARG) was conferred under the Regulations issued with Notification No. 2-Pres./54, dated the 2nd January, 1954, shall, for all purposes of these regulations, be deemed to be persons on whom the decoration of PADMA VIBHUSHAN has been conferred by the President.

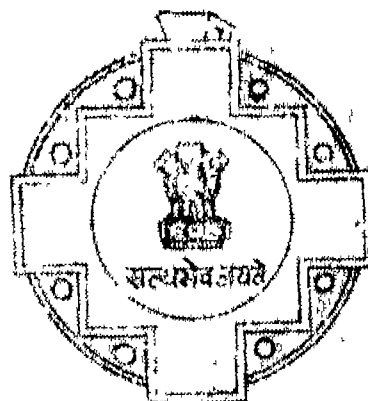
ANNEXURE

PADMA VIBHUSHAN

Obverse



Reverse



No. 3-Pres./55.—The President is pleased to make the following revised regulations for the award of the decoration PADMA BHUSHAN in supersession of those published in Notification No. 2-Pres./54, dated the 2nd January, 1954:—

1. The decoration shall be conferred by the President by a Sanad under his hand and seal.

2. The decoration shall be mainly circular in design with a geometrical pattern superimposed on the circle (as in the representative drawing in the annexure). The diameter of the circular portion of the decoration shall be one and three-fourth inches and the thickness of the decoration shall be one-eighth of an inch. The geometrical pattern shall be composed of the outer lines of a square of one and three-sixteenths inches side, centrally placed on each side of which shall be a rectangle projecting out beyond the rim thereby breaking the circumference of the circular design of the decoration. A knob shall be embossed within each of the outer angles of the geometrical pattern. There shall be a raised circular space of diameter one and one-sixteenth inches forming the centre-piece of the decoration. On the obverse a lotus flower shall be embossed in this circular space. The name of the decoration shall be embossed in Hindi, with the word PADMA placed above and the word BHUSHAN placed below the lotus flower. On the reverse shall be embossed the State Emblem and motto in Hindi below it. The decoration shall be of toned bronze. The rim, the edges and all embossing on either side of the decoration shall be of standard gold, except the name of the decoration which shall be of gold gilt.

3. A sealed pattern of the decoration (manufactured according to the specifications described above and the

drawing in the annexure to these regulations) shall be deposited and kept.

4. The decoration shall be worn by men on the left breast, suspended from a plain lotus pink riband one and a quarter inches in width with a broad white stripe in the middle; and by women on the left shoulder, suspended from a riband of the same colour and width fashioned into a bow.

5. The decoration shall be awarded for distinguished service of a high order in any field including service rendered by Government servants.

6. Any person without distinction of race, occupation, position or sex shall be eligible for the award.

7. The decoration may be awarded posthumously.

8. The names of the persons upon whom the decoration is conferred shall be published in the *Gazette of India* and a register of all such recipients of the award shall be maintained under the direction of the President.

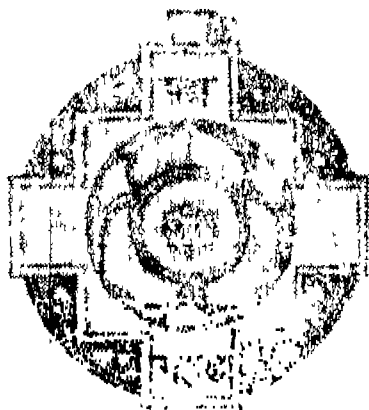
9. The President may cancel and annul the award of the decoration to any person and thereupon his name shall be erased from the Register and he shall be required to surrender the decoration and the Sanad. But it shall be competent for the President to restore the decoration and Sanad and to withdraw the orders of cancellation and annulment. The notice of cancellation or restoration in every case shall be published in the *Gazette of India*.

10. All persons upon whom the decoration of PADMA VIBHUSHAN (DUSRA VARG) was conferred under the Regulations issued with Notification No. 2-Pres./54, dated the 2nd January, 1954, shall, for all purposes of these regulations, be deemed to be persons on whom the decoration of PADMA BHUSHAN has been conferred by the President.

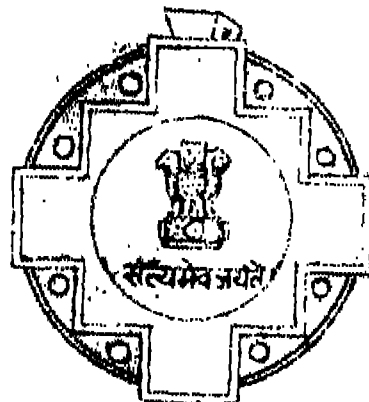
ANNEXURE

PADMA BHUSHAN

Obverse



Reverse



No. 4-Pres./55.—The President is pleased to make the following revised regulations for the award of the decoration PADMA SHRI in supersession of those published in Notification No. 2-Pres./54, dated the 2nd January, 1954:—

1. The decoration shall be conferred by the President by a Sanad under his hand and seal.

2. The decoration shall be mainly circular in design with a geometrical pattern superimposed on the circle (as in the representative drawing in the annexure). The diameter of the circular portion of the decoration shall be one and three-fourth inches and the thickness of the decoration shall be one-eighth of an inch. The geometrical pattern shall be composed of the outer lines of a square of one and three-sixteenths inches side, centrally placed on each side of which shall be a rectangle projecting out beyond the rim thereby breaking the circumference of the circular design of the decoration. A knob shall be embossed within each of the outer angles of the geometrical pattern towards the rim. There shall be a raised circular space of diameter one and one-sixteenth inches forming the centre-piece of the decoration. On the obverse a lotus flower shall be embossed in this circular space. The name of the decoration shall be embossed in Hindi, with the word PADMA placed above and the word SHRI placed below the lotus flower. On the reverse shall be embossed the State Emblem and motto in Hindi below it. The decoration shall be of toned bronze. The rim, the edges and all embossing on either side of the decoration shall be of stainless steel, except the name of the decoration which shall be of silver gilt.

3. A sealed pattern of the decoration (manufactured according to the specifications described above and the drawing in the annexure to these regulations) shall be deposited and kept.

4. The decoration shall be worn by men on the left breast, suspended from a lotus pink riband one and a quarter inches in width with two narrow white stripes each a quarter inch distant from the edges of the riband; and by women on the left shoulder, suspended from a riband of the same colour and width fashioned into a bow.

5. The decoration shall be awarded for distinguished service in any field including service rendered by Government servants.

6. Any person without distinction of race, occupation, position or sex shall be eligible for the award.

7. The decoration may be awarded posthumously.

8. The names of the persons upon whom the decoration is conferred shall be published in the *Gazette of India* and a register of all such recipients shall be maintained under the direction of the President.

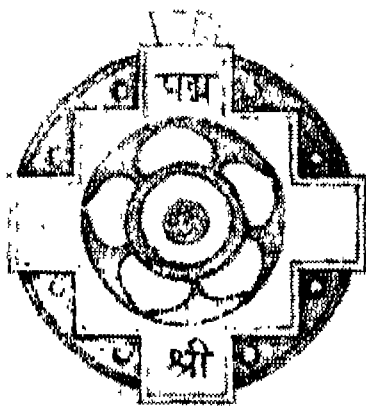
9. The President may cancel and annul the award of the decoration to any person and thereupon his name shall be erased from the Register and he shall be required to surrender the decoration and the Sanad. But it shall be competent for the President to restore the decoration and Sanad and to withdraw the orders of cancellation and annulment. The notice of cancellation or restoration in every case shall be published in the *Gazette of India*.

10. All persons upon whom the decoration of PADMA VIBHUSHAN (TISRA VARG) was conferred under the Regulations issued with Notification No. 2-Pres./54, dated the 2nd January, 1954, shall, for all purposes of these regulations, be deemed to be persons on whom the decoration of PADMA SHRI has been conferred by the President.

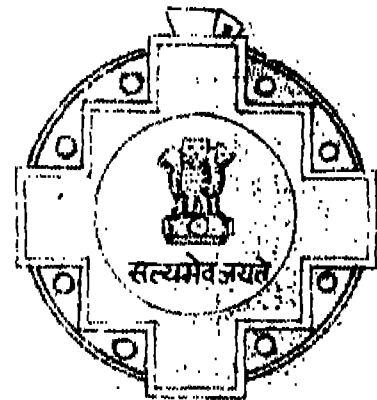
ANNEXURE

PADMA SHRI

Obverse



Reverse



P. D. DESHMUKH, Secy

MINISTRY OF EXTERNAL AFFAIRS

New Delhi, the 15th January 1955

No. F.51(6)-EII/54.—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby directs that the following further amendments shall be made to the Indian Foreign Service Rules, 1954, namely:—

In the said Rules—in clause (1) of rule 18 the following notes shall be inserted at the end namely:—

“Note 1.—If a Government servant carries his personal effects by passenger train, instead of by goods train, he may draw the actual cost of carriage up to the limit of the amount which would have been admissible to him had he taken the maximum number of maunds by goods train.

Note 2.—Subject to the maximum admissible number of maunds, a Government servant may draw the actual cost of transporting personal effects by the surface route to his new station from a place other than his old station (as for example, from a place where they are purchased, *en route* or have been left on the occa-

sion of a previous transfer) or from his old station to a place other than his new station—

Provided that the total amount drawn, including the cost of transporting these personal effects, shall not exceed the admissible amount had the maximum admissible number of maunds been transported by goods train and steamer from the old to the new station direct.

2. In the said Rules, clause (3) of rule 18 shall be deleted.

A. S. MEHTA, Dy. Secy.

MINISTRY OF COMMERCE AND INDUSTRY

COTTAGE INDUSTRIES

New Delhi, the 5th January 1955

No. 40-SSI(107)/53.—In pursuance of clause (a) of bye-law 28 of the Registered bye-laws of the Family Welfare Co-operative Industrial Society, Ltd., Delhi, the Central Government hereby directs that the term of the Managing Committee of the Family Welfare

Co-operative Industrial Society, Ltd., Delhi, constituted in the notification of the Government of India in the Ministry of Commerce and Industry, No. 40-Cot.Ind.- (107)/53, dated the 2nd January, 1954, is extended for a further period of one year with effect from the 2nd January, 1955.

Mrs. P. JOHARI, Dy. Secy.

TRADE MARKS

New Delhi, the 10th January 1955

No. 5(1)-TM&P(TM)/54.—In pursuance of sub-rule (2) of rule 140 of the Trade Marks Rules, 1942, the Central Government hereby notifies that the following alteration has been made in the name, address and business address of Shri Javali Vithal Roy in the Register of Trade Marks Agents, namely:—

For the entry—

'Javali Vithal Roy, "Roydon", No. 5, Hardinge Road, Bangalore—2'

the following entry has been substituted, namely:—

"J. V. Roy, M/s. The Trade Marks Co. of India, "ROYDON", No. A-116, Hardinge Road, Bangalore—2".

K. N. SHENOY, Dy. Secy.

MINISTRY OF FOOD AND AGRICULTURE

RESOLUTIONS

New Delhi, the 8th January 1955

No. PY.I-608(5)/54.—In Government of India, Ministry of Food and Agriculture Resolution No. PY.-I-608(5)/54, dated the 8th October, 1954, a Committee was set up to examine the working of the Rice Milling from various aspects and to make recommendations as to the future policy that should be adopted.

2. The question of pulse milling has also been engaging the attention of the Government of India for some time past and it has now been decided to extend the scope of investigation of the Rice Milling Committee and to ask the Committee to make a similar enquiry in regard to pulse milling and submit their recommendations to Government.

3. It has also been decided that with immediate effect Shri N. M. Bardhan will act as Member-Secretary *vice* Dr. D. V. Karmarkar who will continue as a member on the Committee.

R. S. KRISHNASWAMY,
Director General, Food and
Joint Secy.

(Agriculture)

New Delhi, the 4th January 1955

No. F.5-53/54-Com.-I.—In the first Five Year Plan, Planning Commission attached great importance to the development of the Village Oil Industry and suggested *inter alia* the adoption of a policy of developing the production of edible oils through Village Oil Industry and that of non-edible oils through oil mills. The Commission also recommended that further expansion of the large scale industry should not ordinarily be permitted in the sphere of food processing industries and that a small cess should be levied on mill oil for the benefit of the Village Oil Industry.

2. The Government of India have now decided to appoint a Committee to go into the entire question of the Oilseeds Crushing Industry in India, the term 'Industry' including crushing both by village ghanis and by mills. The Committee will consist of the following members:—

Chairman

1. Shri P. A. Gopalkrishnan, I.C.S., Joint Secretary, Ministry of Food and Agriculture.

Members

2. Shri Rati Lal M. Gandhi, Vice-President, Indian Central Oilseeds Committee.
3. Shri Jhaverbhai Patel, O.S.D., Planning Commission.
4. Shri R. L. Mehta, I.A.S., Deputy Secretary, Ministry of Food and Agriculture.
5. Shri Satish Chandra Das Gupta, Khadi Pratishthan, Sodepore (Calcutta).
6. Deputy Secretary in-charge of Cottage Industries, Ministry of Commerce and Industry (by designation).

7. Dr. K. S. Murthi, Officer-in-charge of the Institute of Oil Technology, Anantapur, Andhra.

Secretary

8. Shri F. C. Gera, Under Secretary, Ministry of Food and Agriculture.

3. The terms of reference of the Committee will be as follows:—

To carry out a rapid survey of the state of Oilseeds Crushing Industry (crushing both by mills and by village ghanis) in the country and to recommend the lines on which this industry should be developed in future; in particular, to examine and report:

- (a) whether it is necessary to increase or to reduce the existing oilseed crushing capacity of mills in the country;
- (b) whether it would be desirable to reserve any particular oilseeds for crushing by the village ghani only having regard to the effect of such reservation on the efficiency of production of oil and its nutritional value and having regard further to its effect on employment, supply of oil to consuming industries and exports;
- (c) whether it is necessary to give any assistance to the Village Oil Crushing Industry and if so, in what form?

4. The Committee will complete its work within a period of 6 months.

P. N. THAPAR, Secy.

MINISTRY OF EDUCATION

New Delhi, the 8th January 1955

No. F.23-56/54-H.3.—In exercise of the power conferred by the proviso to sub-section (2) of section 5 of the Delhi University Act, 1922 (VIII of 1922), as amended by Act No. XXIV of 1943 and Act No. V of 1952, the Central Government is pleased to direct that the provisions of the sub-section shall not apply in the case of the Punjab University Camp College, New Delhi, for the period upto the end of the 1955-56 session.

Mrs. E. B. JOSHI, Dy. Secy.

INDIAN HISTORICAL RECORDS COMMISSION

New Delhi, the 10th January 1955

No. F.92-8/52-A-2.—In partial modification of the notification No. F.92-8/52-A-2, dated the 13th January, 1953,

- (i) Prof. M. K. N. Sharma, Lingaraj College, Belgam, is appointed as a member of the Indian Historical Records Commission (Research and Publication Committee) as a representative of the Karnatak University, in place of Prof. C. D. Deshpande, and
- (ii) Shri S. S. Jhanwar, M.Com., has ceased to be a member of the Indian Historical Records Commission.

T. S. KRISHNAMURTI, Under Secy.

MINISTRY OF RAILWAYS

(Railway Board)

ORDER

New Delhi, the 6th January 1955

No. 6278-TC/Pt.A.—In exercise of the powers conferred by section 32 of the Indian Railways Act, 1890 (IX of 1890), the Central Government hereby fixes 8 pies per maund as the Ghat Charge which shall be levied with effect from the 15th February, 1955 on all rail borne goods traffic (other than traffic interchanged with the Steam Navigation Companies) by the Railways at the following ghats:—

- (1) Digha Ghat.
- (2) Paleza Ghat.
- (3) Barari Ghat.
- (4) Mahadeopur Ghat.
- (5) Mokameh Ghat.
- (6) Semaria Ghat.

V. SRIRAMAN,
Assistant Director, Traffic.

**MINISTRY OF NATURAL RESOURCES AND
SCIENTIFIC RESEARCH**

New Delhi, the 10th January 1955

No. 22(7)/54-SRII.—The Government of India have decided to reconstitute the National Committee for Mathematics in India for the International Mathematical Union, set up in this Ministry's Notification No. 73 (197)52-SRII on the 3rd January, 1953, with the following members:—

1. Dr. H. J. Bhabha, F.R.S., Director, Tata Institute of Fundamental Research, Bombay—*Chairman*.
2. Prof. S. Minakshisundaram, Andhra University, Waltair—*Member*.
3. Prof. Ram Behari, Delhi University, Delhi—*Member*.
4. Prof. T. Vijayaraghavan, Director, Ramanujan Institute of Mathematics, Madras—*Member*.
5. Prof. N. R. Sen, Head of the Department of Applied Mathematics University College of Science, Calcutta—*Member*.
6. Prof. S. N. Bose, Khaira, Professor of Physics, University College of Science, Calcutta—*Member*.
7. Prof. K. Chandrasekharan, Tata Institute of Fundamental Research, Bombay—*Convener and Secretary*.

The National Committee should also function as the Sub-Committee for Mathematical Instruction in India. The term of office of the members of the Committee will be for a period of two years from January, 1955.

The National Committee will maintain International contacts through the Ministry of Natural Resources and Scientific Research.

T. GONSALVES, Dy. Secy.

**MINISTRY OF TRANSPORT
(Transport Wing)**

RESOLUTION

PORTS

New Delhi, the 7th January 1955

No. 9-PI(196)/54.—The Government of India have received the Administration Report of the Port of Calcutta for the year 1953-54. The noteworthy features of the Report are the following:—

(1) *Financial results.*—The revenue receipts of the Port Commissioners for the year under review were Rs. 8,17,72,566 as against Rs. 8,68,29,843 in the previous year.

The net expenditure for the year amounted to Rs. 9,00,38,794 as compared to Rs. 8,31,40,064 in the previous year. The year ended with a deficit of Rs. 82,66,228 which was met from the Revenue Reserve Fund. The actual working expenses during the year amounted to 110.11 per cent. of the income as against 95.75 per cent. in the previous year.

The balance in the Revenue Reserve Fund as on the 31st March, 1954 amounted to Rs. 3.66 crores. The Fire Insurance Fund had a closing balance of Rs. 61.88 lakhs on the 31st March, 1954 and the balance in the Vessels Replacement Fund on that date amounted to Rs. 90.86 lakhs.

During the year under review the Port Commissioners raised one 30 year and one ten year loan of Rs. 50 lakhs each to finance their Capital expenditure programme. In addition to this, they also obtained from Government a 30 year loan of Rs. 75 lakhs repayable in 23 equated annual instalments of principal and interest after an interest free period of seven years for meeting the expenditure on development projects covered by the Five Year Plan which are to be financed with Government assistance.

(2) *Traffic.*—The total tonnage of imports and exports which passed through the Port during the year was imports 2,723,062 and exports 5,336,037 as against the corresponding import and export figures of 3,319,018 and 6,354,058, respectively, in the previous year. There was thus a noticeable decrease in the total trade passing through the Port.

The tonnage of the imports and exports of some of the important commodities during the years 1952-53 and 1953-54 are given below:—

| Commodities | 1952-53 | | 1953-54 | |
|--------------------------------------|-----------|-----------|---------|-----------|
| | Imports | Exports | Imports | Exports |
| | Tons | Tons | Tons | Tons |
| Foodgrains including Flour | 1,066,534 | 10,022 | 552,921 | 8,558 |
| Salt | 468,161 | 3,045 | 428,624 | 1,576 |
| Manures | 10,695 | 36,336 | 14,068 | 16,362 |
| Cement | 25,870 | 313 | 50,559 | 205 |
| Coal | .. | 3,379,813 | .. | 2,397,732 |
| Bunker Coal | .. | 228,481 | .. | 163,726 |
| Jute | .. | 2,646 | .. | 2,440 |
| Gunnies | 2,096 | 765,611 | 659 | 896,411 |
| Tea | 685 | 175,222 | 734 | 210,287 |
| Scrap | .. | 403,587 | .. | 191,014 |
| Ores | .. | 945,417 | .. | 1,066,347 |
| Iron and Steel | 51,435 | 27,992 | 102,886 | 21,803 |
| Pig Iron | .. | 11,135 | .. | 16,243 |

(3) *Shipping.*—The number of vessels that entered the Port during the year was 1,419 against 1,503 in the previous year and the total gross tonnage decreased from 8,873,891 to 8,611,388. The deepest draft ship to enter the Port during the year was the S.S. "Indian Pioneer" drawing 27'- $\frac{1}{2}$ " forward and aft and the deepest draft ship to leave the Port was the S.S. "Rialto" drawing 27'-6" forward and aft.

In the Port Approaches, the Balari Bar controlled the draft of ships for 228 days as against 163 days during the previous year. The Eastern Gut was the

controlling bar for 34 days as against 112 days during the previous year. The Nurpur Bight controlled the draft of ships for 69 days as against 73 days during the previous year and the Ninan Reach for 34 days as against 11 days during the previous year. The controlling bars were thus above Diamond Harbour for 137 days as against 202 days during 1952-53 and 126 days during 1951-52.

The drafts allotted to shipping during the year were satisfactory and showed slight improvement as compared to the previous year.

(4) *Hooghly Pilotage*.—The income from Pilotage during the year was Rs. 24,74,328 and the expenditure Rs. 33,90,532 showing a deficit of Rs. 9,16,204. A sum of Rs. 9,15,000 was appropriated from the General Revenues to cover the deficit in the Pilotage account.

(5) *Port Charges*.—With a view to meeting the additional expenditure due to the implementation of the Minimum Wages Act and the shrinkage in revenue

due to a fall in the traffic handled, the Port charges on certain commodities were raised during the year with effect from the 1st November, 1953. The Schedule of Pilotage fees and the surcharge leviable thereon was also revised with effect from the same date.

(6) *Capital Works*.—The important items on which capital expenditure was incurred during the year were the following:—

| Name of work | Sanctioned Estimate | Expenditure incurred upto end of 1953-54 |
|--|---------------------|--|
| | Rs. | Rs. |
| 1. Ship canal scheme—Construction of River Models | 10,60,000 | 9,34,817 |
| 2. Purchase and conversion of two Canadian Frigates for use as Pilot vessels | 50,00,000 | 49,92,077 |
| 3. Purchase and installation of Mechanical Coal Loading Plant | 33,70,000 | 33,26,506 |
| 4. Improvement to filtered water supply in the dock area | 1,75,200 | 2,07,874 |
| 5. Development of old Alipore Aerodrome area | 28,34,881 | 12,45,819 |
| 6. Construction of a new Sale Teawarehouse | 34,50,000 | 27,20,738 |
| 7. Reclamation of land surrounding King George's Dock | 1,18,52,414 | 82,22,065 |
| 8. Construction of quarters at Nimak Mahal Road | 12,22,344 | 12,89,648 |
| 9. Construction of two Dock tugs | 26,23,762 | 21,67,190 |
| 10. Construction of a spur at Akra (River Training Work) | 34,58,000 | 7,66,504 |
| 11. Purchase of 100 new railway wagons | 13,00,000 | 12,30,078 |
| 12. Development of Sonai Yard into a Central Depot for ores | 28,23,000 | 2,86,134 |

(7) *Administration*.—The Port Commission was reconstituted from the 1st April, 1954 in accordance with the provisions of section 10(1) of the Calcutta Port Act, 1890.

(8) *Acknowledgment*.—The Port Commissioners performed another year of useful work despite

uncertainties in regard to trade and labour conditions and Government view with appreciation the achievement of the Port Commissioners during the year under review.

N. M. AYYAR, Secy.

